

**FC-GPR**

**PART - A**

*(To be filed by the company through its Authorised Dealer Category – I bank with the Regional Office of the RBI under whose jurisdiction the Registered Office of the company making the declaration is situated as and when fresh investment in the Company is received, along with the following documents:*

- i) A certificate from the Company Secretary of the company accepting investment from persons resident outside India*
- ii) A certificate from Statutory Auditors or Chartered Accountant indicating the manner of arriving at the price of shares issued to the persons resident outside India (as specified in para 9 B of Schedule I to Notification No. FEMA 20/2000-RB dated May 3, 2000.)*

PAN Number

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Date of issue /transfer of shares

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No.	Particulars	(In Block Letters)
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1.

Name

Address

State

Registration No. given by Registrar of Companies

Whether existing company or new company (strike off whichever is not applicable)

If existing company, give registration number allotted by RBI for FDI, if any

Fax	
Telephone	
e-mail	

2.

Description of the main business activity

NIC Code

Location of the project and NIC code for  
the district where the project is located

	Percentage of FDI allowed as per FDI policy	
3	<b>Details of the foreign collaborator</b>	

Name

Address

Country

Constitution (specify whether Foreign National/Foreign Company/ FVCI / FII / NRI / PIO / others)

4	<b>Particulars of Shares / Convertible Debentures Issued</b>
(a)	<p data-bbox="267 149 609 180"><b>Nature and date of issue</b></p> <p data-bbox="267 247 483 279"><i>Nature of issue</i></p> <p data-bbox="267 300 456 331"><i>Date of issue</i></p> <p data-bbox="267 346 857 378"><i>Number of shares/ convertible debentures</i></p> <p data-bbox="267 430 305 462">01</p> <p data-bbox="267 478 407 510">IPO / FPO</p> <p data-bbox="267 661 305 693">02</p> <p data-bbox="267 709 565 779">Preferential allotment / private placement</p> <p data-bbox="267 913 305 945">03</p> <p data-bbox="267 961 354 993">Rights</p> <p data-bbox="267 1144 305 1176">04</p> <p data-bbox="267 1192 354 1224">Bonus</p> <p data-bbox="267 1375 305 1407">05</p> <p data-bbox="267 1423 521 1455">Conversion of ECB</p> <p data-bbox="267 1606 305 1638">06</p> <p data-bbox="267 1654 678 1724">Conversion of royalty (including lump sum payments)</p> <p data-bbox="267 1858 305 1890">07</p> <p data-bbox="267 1906 370 1938">ESOPs</p>



	08 Others (please specify)
	<b>Total</b>

<b>(b) Type of security issued</b>						
	<b>Nature of security</b>	<b>Number</b>	<b>Maturity</b>	<b>Face value</b>	<b>Issue Price per share</b>	<b>Amount of inflow*</b>
	Equity					
	Convertible Debentures (CDs)					
	(a) Compulsorily CDs					
	(b) Optionally CDs					
	(c) Partially CDs					
	Preference shares (PS)					
	(a) Convertible PS					
	(b) Non-Convertible PS					
	Units of VCFs					
	Others					
	<b>Total</b>					

- i) In case the issue price is greater than the face value please give break up of the premium received
- ii) \* In case the issue is against conversion of ECB or royalty, a Chartered Accountant's Certificate certifying the amount of the outstanding on the date of conversion

<b>(c) Break up of premium</b>	<b>Amount</b>
Control Premium	
Non competition fee	
Others*	
<b>Total</b>	

\*please specify the nature

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(d)	<b>Total inflow</b> (in Rupees) on account of issue of shares to non-residents (including premium, if any) vide (i) Remittance through AD: (ii) Debit to NRE/FCNR A/c with Bank _____ (iii) Others  Date of reporting of (i) above to RBI under Para 9 (1) A (i) of Notification No. FEMA 20/2000-RB dated May 3, 2000, as amended from time to time.	
(e)	<b>Disclosure of fair value of shares issued**</b>	
	We are a listed company and the market value of a share as on date of the issue is *	
	We are an un-listed company; and the fair value of a share is*	

\*\* before issue of shares

\*(Please indicate as applicable)

5. Post issue pattern of shareholding						
Investor category	Equity			Preference Shares/Convertible Debentures		
	No. of shares	Amount (Face Value) Rs.	%	No. of shares	Amount (Face Value) Rs.	%
<b>a) Non-Resident</b>						
Foreign Nationals						
Foreign Companies						
FIIIs						
FVCIs						
NRIs/PIOs						
<b>Sub Total</b>						
<b>b) Resident</b>						
<b>Total</b>						

**DECLARATION TO BE FILED BY THE AUTHORISED REPRESENTATIVE OF THE INDIAN COMPANY:**

We hereby declare that:

1. We comply with the procedure for issue of shares as laid down under the FDI scheme as indicated in Notification No. FEMA 20/2000-RB dated 3<sup>rd</sup> May 2000 as amended from time to time

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2. The investment is within the sectoral policy/cap permissible under the Automatic Route of RBI and we fulfill all the conditions laid down for investments under the Automatic Route namely (strike off whichever is not applicable)

a) Foreign entity(ies)-(other than individuals), to whom we have issued shares have existing joint venture or technology transfer or trade mark agreement in India in the same field. (Conditions stipulated in Press Note 1 of 2005 Series dated January 12, 2005 have been complied with).

**OR**

b) Foreign entity(ies)-(other than individuals), to whom we have issued shares do not have any existing joint venture or technology transfer or trade mark agreement in India in the same field.

c) We are/ are not an SSI unit & the investment limit of 24 % of paid-up capital has been observed/ requisite approvals have been obtained.

d) Shares have been issued on rights basis and the shares are issued to non-residents at a price that is not lower than that at which shares have been issued to residents.

**OR**

e) Shares issued are bonus shares.

**OR**

f) Shares have been issued under a scheme of merger and amalgamation of two or more Indian companies or reconstruction by way of demerger or otherwise of an Indian company, duly approved by a court in India.

**OR**

g) Shares are issued under ESOP and the conditions regarding this issue have been satisfied

3. Shares have been issued in terms of SIA/FIPB approval No. ----- dated -----  
-----.

***(Delete whichever is not applicable under signature)***

(Signature of the Applicant)\* : \_\_\_\_\_

(Name in Block Letters) : \_\_\_\_\_

(Designation of the signatory): \_\_\_\_\_

Place:

Date:

(\* To be signed by Authorised signatory of the Company)

**CERTIFICATE TO BE FILED BY THE COMPANY SECRETARY OF THE INDIAN COMPANY ACCEPTING THE INVESTMENT:**

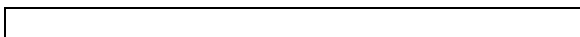
*(As per Para 9 (1) (B) (i) of Schedule 1 to Notification No. FEMA 20/2000-RB dated May 3, 2000)*

In respect of the abovementioned details, we certify the following :

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1. All the requirements of the Companies Act, 1956 have been complied with.
2. Terms and conditions of the Government approval, if any, have been complied with.
3. The company is eligible to issue shares under these Regulations.
4. The company has all original certificates issued by AD Category – I banks in India, evidencing receipt of amount of consideration in accordance with paragraph 9 (1) (B) of Schedule 1 to Notification No. FEMA 20/2000-RB dated May 3, 2000.

(Name & Signature of the Company Secretary)  
(Seal)





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<b>5. Foreign Direct Investment (FDI)</b>				
	Amount in Lakhs of Rupees			
	<b>Foreign Liabilities In India #</b>		<b>Foreign Assets Outside India ##</b>	
	Outstanding at March end of <b>Previous Year</b>	Outstanding at March end of <b>Current Year</b>	Outstanding at March end of <b>Previous Year</b>	Outstanding at March end of <b>Current Year</b>
<b>5.0 Equity Capital</b>				
5.1 Other Capital \$				
5.2 Disinvestments during the year				
5.3 Retained earnings during the year				
<b>6. Portfolio and Other Investment (PIS)</b>				
<i>[Please furnish here the outstanding investments other than those mentioned under FDI above]</i>				
	Amount in Lakhs of Rupees			
	<b>Foreign Liabilities In India</b>		<b>Foreign Assets Outside India</b>	
	Outstanding at March end of <b>Previous Year</b>	Outstanding at March end of <b>Current Year</b>	Outstanding at March end of <b>Previous Year</b>	Outstanding at March end of <b>Current Year</b>
6.0 Equity Securities				
6.1 Debt Securities				
6.1.1 Bonds and Notes				
6.1.2 Money Market Instruments				
6.2 Disinvestments in India during the year				
<b>7. Financial Derivatives</b> (notional value)				
<b>8. Other Investment</b>				
8.1 Trade Credit				
8.1.1 Short Term				
8.1.2 Long Term				
8.2 Loans	see note@ below			
8.3 Others				
8.3.1 Short Term				
8.3.2 Long Term				

# Please furnish the outstanding investments of **non-resident investors (Direct Investors)** who were holding **10 % or more** ordinary shares of **your Company** on the reporting date.

## Please furnish here your investments outside the country in each of which **your Company** held **10 per cent or more** ordinary shares of that non-resident enterprise on the reporting date.

**Use March-end market price/exchange rate.**

\$ Other Capital transactions between the non-resident direct investor and investee / reporting company includes: i) Short Term Borrowing from overseas investors, ii) Long Term Borrowing from overseas investors, iii) Trade Credit, iv) Suppliers Credit, v) Financial Leasing, vi) Control Premium, vii) Non-Competition Fee in case of transactions not involving issue of shares, viii) Non-cash acquisition of shares against technical transfer, plant and machinery, goodwill, business development and similar considerations and ix) investment in immovable property made during the year.

@Note: As the details of the Loans availed by your company are collected through Authorised Dealers separately by Foreign Exchange Department of the RBI in ECB returns, the details of external loans availed by your company need not be filled in. However, the external loans extended by your company to WOS/JVs outside India should be reported.

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9.	Persons employed during the year	
	Directly	
	Indirectly	
	Total	

Signature of the Applicant \* : \_\_\_\_\_

Name in Block Letters : \_\_\_\_\_

Designation of the signatory : \_\_\_\_\_

Place:

Date:

(\* To be signed by Authorised signatory of the Company)

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